

[English]

DR. G.S. RAJHANS : Mr. Sunil Dutt is in Delhi today. We must send our good wishes to him. His mission has become a success. The whole House should send its unanimous greetings....

[Translation]

MR SPEAKER : This is for the whole House. It is a laudable feat. If anyone of you does some good work for the country, inside or outside of the House, it should be appreciated. We want that the country should progress and everybody should be happy. Our betterment lies in the progress of the country.

(Interruptions)

[English]

MR. SPEAKER : I do not sermonise.

(Interruptions)

MR. SPEAKER : Do I sermonise ?

(Interruptions)

SHRI S. JAIPAL REDDY : No. I am talking of them.

MR. SPEAKER : I have included everybody, including you, Mr. Jaipal.

[Translation]

If you do such work I will praise you as well. I am talking of everybody.

[English]

SHRI P. KOLANDAIVELU : Yesterday, you gave a ruling on the privilege issue raised by Prof. Madhu Dandavate.

MR. SPEAKER : No question ; it cannot be raised.

SHRI P. KOLANDAIVELU : I am not coming to that. We have got a high regard for your ruling.

Yesterday night in the Doordarshan Kendra....

[Translation]

MR. SPEAKER : I will look into it.

[English]

SHRI. P. KOLANDAIVELU : At 9.30 when the news was read, it was read that "the entire Opposition walked out". We did not join the walk-out.

MR. SPEAKER : I will see to it. I will look into it. I will get it done.

SHRI S. JAIPAL REDDY : I think AIADMK was never a part of the opposition.

SHRI P. KOLANDAIVELU : We are always friendly opposition.

[Translation]

MR. SPEAKER : This you can decide outside.

12 06 hrs.

PAPERS LAID ON THE TABLE

[English]

Notifications under Coffee Act and Imports and Exports (Control) Act.

THE MINISTER OF COMMERCE (SHRI P. SHIV SHANKER) : I beg to lay on the Table :

- (1) A copy of the following Notifications (Hindi and English versions) under sub-section (3) of section 48 of the Coffee Act, 1942 :

- (i) The Coffee (Amendment) Rules, 1987 published in Notification No. G.S.R. 36 in Gazette of India dated the 17th January, 1987.

[Placed in Library. See No. LT-4010/87].

- (ii) The Coffee (Second Amendment) Rules, 1987 published in Notification No. 96 in

[Shri P. Shiv Shanker]

Gazette of India dated the 14th February, 1987.

[Placed in Library. See No. LT-4011/87].

(2) A copy each of the following Notifications (Hindi and English versions) issued under section 3 of the Imports and Exports (Control) Act, 1947 :

- (i) The Exports (Control) Tenth Amendment Order, 1986 published in Notification No. S.O. 427 (E) in Gazette of India dated the 17th July, 1986.
- (ii) The Exports (Control) Eleventh Amendment Order, 1986 published in Notification No. S.O. 658 (E) in Gazette of India dated the 5th September, 1986.
- (iii) The Exports (Control) Twelfth Amendment Order, 1986 published in Notification No. S.O. 835 (E) in Gazette of India dated the 11th November, 1986.
- (iv) The Exports (Control) Thirteenth Amendment Order, 1986 published in Notification No. S.O. 840 (E) in Gazette of India dated the 14th November, 1986.
- (v) The Exports (Control) Fourteenth Amendment Order, 1986 published in Notification No. S.O. 902 (E) in Gazette of India dated the 8th December, 1986.
- (vi) The Exports (Control) Fifteenth Amendment Order, 1986 published in Notification No. S.O. 903 (E) in Gazette of India dated the 9th December, 1986.
- (vii) The Exports (Control) Sixteenth Amendment Order,

1986 published in Notification No. S.O. 920 (E) in Gazette of India dated the 16th December, 1986.

- (viii) The Exports (Control) First Amendment Order, 1987 published in Notification No. S.O. 7 (E) in Gazette of India dated the 8th January, 1987.
- (ix) The Exports (Control) Second Amendment Order, 1987 published in Notification No. S.O. 14 (E) in Gazette of India dated the 13th January, 1987.
- (x) The Exports (Control) Third Amendment Order, 1987 published in Notification No. S.O. 28 (E) in Gazette of India dated the 21st January, 1987.
- (xi) The Exports (Control) Fourth Amendment Order, 1987 published in Notification No. S.O. 87 (E) in Gazette of India dated the 18th February, 1987.
- (xii) The Exports (Control) Fifth Amendment Order, 1987 published in Notification No. S.O. 88 (E) in Gazette of India dated the 18th February, 1987.
- (xiii) The Exports (Control) Sixth Amendment Order, 1987 published in Notification No. S.O. 121 (E) in Gazette of India dated the 25th February, 1987.

[Placed in Library. See No. LT-4012/87].

Detailed Demands for grants of the Ministry of Energy for 1987-88.

THE MINISTER OF ENERGY (SHRI VASANT SATHE) : I beg to lay on the Table a copy of the Detailed Demands for

Grants (Hindi and English versions) of the Ministry of Energy for 1987-88.

[Placed in Library. See No. LT-4013/87].

Review on and Annual Report of National Textile Corporation, Ltd. for 1985-86 and Statements *re* delay in laying these papers as also Annual Report of Central Cottage Industries Corporation of India Ltd., for 1985-86

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI RAM NIWAS MIRDHA) : I beg to lay on the Table :

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :

(i) Review by the Government on the working of the National Textile Corporation Limited for the year 1985-86.

(ii) Annual Report of the National Textile Corporation, Limited for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT-4014/87].

(3) A statement (Hindi and English versions) explaining the reasons for not laying the annual Report and Audited Accounts of the Central Cottage Industries Corporation of India Limited for the year 1985-86 within the stipulated period of nine months after the close of the Accounting Year.

[Placed in Library. See No. LT-4015/87].

Notification under coast Guard Act.

THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE RESEARCH AND DEVELOPMENT IN THE MINISTRY OF DEFENCE (SHRI ARUN SINGH) : I beg to lay on the Table a copy of the Coast Guard (Seniority and Promotion) Rules, 1987 (Hindi and English versions) published in Notification No. S.R.O. 6 (E) in Gazette of India dated the 26th February, 1987 under sub-section (3) of section 123 of the Coast Guard Act, 1978.

[Placed in Library. See No. LT-4016/87].

Notification to amend Notification No. 464/86—Customs of 18.11.1986 under Customs Act.

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI BRAHMA DUTT) : On behalf of Shri Janardhana Poojary, I beg to lay on the Table a copy of Notification No. G.S.R. 279 (E) (Hindi and English versions) published in Gazette of India dated the 12th March, 1987 together with an explanatory memorandum making certain amendment to Notification No. 464/86-Customs dated the 18th November, 1986 so as to substitute the entry 'D.V.O.' appearing in Serial No. 5 by the entry 'D.V. Ester' in the Schedule annexed to notification under section 159 of the Customs Act, 1962.

[Placed in Library. See No. LT-4017/87].

Review on and Annual Report of Garden Reach Shipbuilders and Engineers Ltd., Calcutta for 1985-86, of Goa Shipyard Ltd., for 1985-86 and Mazagon Dock Ltd., Bombay for 1985-86.

THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE RESEARCH AND DEVELOPMENT IN THE MINISTRY OF DEFENCE (SHRI ARUN SINGH) : On behalf of my colleague, Shri Shivraj V. Patil, I beg to lay on the Table :

(1) A copy each of the following papers (Hindi and English ver-

[Shri Arun Singh]

sions) under sub-section (1) of section 619A of the Companies Act, 1956 :

(a) (i) Review by the Government on the working of the Garden Reach Shipbuilders and Engineers Limited Calcutta, for the year 1985-86.

(ii) Annual Report of the Garden Reach Shipbuilders and Engineers Limited, Calcutta, for the year 1985-86 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-4018/87].

(b) (i) Review by the Government on the working of the Goa Shipyard Limited for the year 1985-86.

(ii) Annual Report of the Goa Shipyard Limited for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-4019/87].

(c) (i) Review by the Government on the working of the Mazagon Dock Limited, Bombay, for the year 1985-86.

(ii) Annual Report of the Mazagon Dock Limited, Bombay, for the year 1985-86 along with Audited Accounts and the comments of the Comptroller

and Auditor General thereon.

[Placed in Library. See No. LT-4020/87].

(2) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT-4018/87 to LT-4020/87].

12.06½ hrs.

ASSENT TO BILL

[English]

Constitution (Fifty-fourth Amendment) Bill, 1986

SECRETARY-GENERAL : Sir, I lay on the Table a copy, duly authenticated by the Secretary-General of Rajya Sabha, of the Constitution (Fifty-fourth Amendment) Bill, 1986, passed by the Houses of Parliament and assented to since a report was last made to the House on the 24th February, 1987.

12.07 hrs.

BUSINESS OF THE HOUSE

[English]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI SHEILA DIKSHIT) : With your permission, Sir, I rise to announce that Government Business in the House during the week commencing 23rd March, 1987, will consist of :—

1. Consideration and passing of the Delhi Municipal Corporation (Amendment) Bill, 1987, as passed by Rajya Sabha.
2. Discussion and voting on the Demands for Grants under the control of the Ministry of :

(a) Energy